

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM 603-CII-2023 IN FAO No. 3462 of 2019

Date of Hearing: 24.01.2023(A)

The New India Assurance Company Ltd. Appellants
V/s
Neelam and others Respondents

Notice to:

Respondents:

- 5. Manish Kumar son of Ramesh Chand, resident of House no. 45, Dalima Vihar, Tehsil Rajpura, District Patiala, (Driver of Mahindra Bolero Jeep no. PB-11BK-3027).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **24.01.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 18th day of January, 2023.

Anshu
18/01/2023
Superintendent (Judl.),
For Registrar (Judicial)

(Signature)